

HIGH COURT OF TRIPURA
AGARTALA

No.F.40(21)-HCT/Bench/Registry/2021/128 **5th January, 2021**

O R D E R

Often times once an order is passed by the Court and signed by the concerned Judge/Judges and uploaded in the website of the High Court, occasions arise for typographical or clerical corrections in such orders or judgments. This is done by the concerned Court by passing an order on an application/note for "*speaking to minutes*" filed by the concerned party or by the Registry or in some such similar manner.

In all cases, where once the judgment or order is signed by the concerned Judges and uploaded in the website any correction is ordered by passing a separate order, the original order and the further order providing necessary corrections will remain in the Court file. The concerned Private Secretary would be authorised to recall the order/judgment from the website, carry out corrections as stated in the subsequent order by the Court and re-upload the corrected order.

This procedure is set out to bring in uniformity and clarity in all such cases.

By order,

Sd/–


(V. Pandey)
Registrar (Judicial)

No.F.40(21)-HCT/Bench/Registry/2021/129-155, **5th January, 2021**

Copy to: –

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;

04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Secretary, High Court Bar Association, Agartala;
07. The Secretary, Tripura Bar Association, Agartala;
08. The Chairman, Bar Council of Tripura, Agartala;
09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
10. The Assistant Solicitor General of India, Govt. of India, Agartala;
11. The Public Prosecutor, High Court of Tripura, Agartala;
12. The Govt. Advocate, High Court of Tripura, Agartala;
13. The Registrar (Vigilance), High Court of Tripura, Agartala;
14. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
15. The Joint Registrar, High Court of Tripura, Agartala;
16. All the Deputy Registrars, High Court of Tripura, Agartala;
17. The Chief Librarian, High Court of Tripura, Agartala;
18. The Private Secretary-I attached with the Registrar General, High Court of Tripura, Agartala;
19. All the Assistant Registrars, High Court of Tripura, Agartala;
20. The System Analyst, High Court of Tripura, Agartala with a direction to upload the order in the official website of the High Court of Tripura;
21. All the Superintendents, High Court of Tripura, Agartala;
22. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
23. The Court Master(s), High Court of Tripura, Agartala;
24. The Bench Clerk(s), High Court of Tripura, Agartala;
25. All the Bench Sections, High Court of Tripura, Agartala,
26. Notice Board of the Court-house; and
27. Order File.


05.01.2021

Registrar (Judicial)